

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 412

IA/2926/ND/2022, IA/4803/ND/2022 in IB/359/ND/2022

**IN THE MATTER OF:**

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mr. Bhavinder Singh Khurana	...	Respondent

**Under Section 95(1) of IBC, 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Sanidhya Sonthalia, Adv.
For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs.
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant as well as Learned Counsel for the Resolution Professional are present through video-conferencing. Learned Counsel for the applicant seeks some time to file reply to the Resolution Professional's Report. No representation on behalf of the respondent. List this matter on 07.06.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**